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(PART –1, SECTION-1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY

PUBLIC NOTICE NO. 52 (RE-00)/ 1997-2002
NEW DELHI, the 9th January ,2001

In exercise of powers conferred under Paragraph 4.11 of the Export and Import Policy 1997-2002, as notified in the Gazette of India extraordinary, Part-II Section 3, Sub section (ii) vide S.O. No.283(E) dated 31.03.1997, the Director General of Foreign Trade hereby makes the following amendment in Handbook (Vol 1).(RE-00), 1997-2002.

The following shall be amended in the Appendix 28 A:-

Product Group: Chemicals (Product Code: 62)

S.No	Export Product	Depb rate of credit	Value cap
(1)	(2)	(3)	(4)
37	Formulations:- Injections Syrup/ oral suspension Tablets/ Capsules Intravenous infusions of bulk drugs for which specific DEPB rates have been notified Note:- (a) This rate is applicable only for those formulations i.e injections/ syrups/ oral suspensions/ tablets/ capsules for which no specific DEPB rates have been notified. (b) For the above formulations of two or more bulk drugs, the DEPB rate admissible will be as per Policy Circular No: 20 (RE-00)/ 2000-2001, dated 31.07.2000.	70% of the DEPB rate for the relevant bulk drug except in case of formulations covered at S.No 37A	
539	Metal fitted/ Bonded/ Un-bonded rubber part (Moulded/ Extruded) included Engine Mounting and Automotive Part	16.00	

This issues in public interest.

(N.L.Lakhanpal)

Director General of Foreign Trade

Copy to all concerned,By orders etc.

(Bipin Menon)
Dy. Director General of Foreign Trade